

FIR No. 776/20
State Vs. Sameer
U/s 379/41134 IPC.
PS: Nihal Vihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he along with the co-accused, had snatched the mobile phone of the complainant. The accused is already involved in five other similar criminal cases. The allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. LAC for the applicant.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.21
14:48:18 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

FIR No. 776/20
State Vs. Salman
U/s 379/41134 IPC.
PS: Nihal Vihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

Perusal of the record reveals that the accused namely Salman has already been granted bail on 09.09.2020. However, he has not yet furnished the surety. Therefore, in view of the order passed by the Hon'ble High Court of Delhi in Crl. Ref. No. 1/2007, the accused namely Salman is hereby released on furnishing the personal bond in the sum of Rs. 10,000 /- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Salman. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. LAC for the applicant.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.21
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(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

FIR No. 605/20
State Vs. Sameer
U/s 379/356/34 IPC.
PS: Nihal Vihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he along with the co-accused had snatched the mobile phone of the complainant. The accused is already involved in five other similar criminal cases. The allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. LAC for the applicant.

PANKAJ
ARORA Digitally signed by
PANKAJ ARORA
Date: 2020.09.21
14:49:07 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

FIR No. 2764/20
State Vs. Salman @ Sonu
U/s 379/356/34 IPC.
PS: Nihal Vihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused

Perusal of the record reveals that the accused namely Salman @ Sonu has already been granted bail on 09.09.2020. However, he has not yet furnished the surety. Therefore, in view of the order passed by the Hon'ble High Court of Delhi in Crl. Ref. No. 1/2007, the accused namely Salman @ Sonu is hereby released on furnishing the personal bond in the sum of Rs. 10,000 /- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Salman. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. LAC for the applicant.

PANKAJ
ARORA Digitally signed by
PANKAJ ARORA
Date: 2020.09.21
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(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

FIR No. 199/19
State Vs. Jatin singh
U/s 380/34 of IPC
PS: Maya Puri
21.09.2020


(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Nagender Singh, Ld. Counsel for the applicant/accused

Some clarification is required from the IO concerned. Issue summons to the IO concerned for 22.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

FIR No. 151/20
State Vs. Md. Azhar
U/s 188 of IPC.
PS: Maya Puri
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Trilok Pandit, Ld. Counsel for the applicant/accused

As per reply to the bail application, the accused/applicant namely Md. Azhar is not an accused in the present case. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. LAC for the applicant as prayed for.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.21
14:50:08 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

FIR No. 286/20
State Vs. Gurdeep Singh
PS: Nihal Vihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING


URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Ram Avtar, Ld. Counsel for the applicant.

IO/ASI Mal Khan in person.

At request of IO, put up for filing of compliance report of previous order on 23.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

FIR No. 288/19, 748/19 & 413/19

State Vs. Pawan @ Ankush

PS: Nihal Vihar

21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

None for the applicant.

Reply of respondent/accused not yet received.

Issue notice of the application, moved by Ld. APP for the State, to the accused as well as to his surety and Ld. Counsel for the accused to file reply through IO concerned for NDOH i.e. 27.09.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

21.09.2020

FIR No. 382/19
State Vs. Hemant @ Ginni
PS: Nihal Vihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING


URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State.

None for the applicant.

Reply of respondent/accused not yet received.

Issue notice of the application, moved by Ld. APP for the State, to the accused as well as to his surety and Ld. Counsel for the accused to file reply through IO concerned for NDOH i.e. 27.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

E-ilityFIR No. 172/20

State Vs. Rakesh

PS: Maya Puri

21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Fresh charge sheet filed. It be checked and registered

Present: Ld. APP for the State.

IO/HC Happy

Accused is stated to be in JC

Submissions heard

I take cognizance of the offence.

Let copy of chargesheet be supplied to the accused through jail dak.

Issue court notice to the complainat through IO to explore the possibility of compromise.

IO shall remain present in person in the event of non-execution of process. Put up for further proceedings on 05.11.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

21.09.2020

CC No. 3762/18
Govind @ Rinku Vs. Vidya Wati
PS: NihalVihar
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to Ld. Counsel for the complainant for
NDOH.

Put for physical hearing on 28.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 72881/16
FIR No. 393/14
State Vs. Anil Mathur
PS: Maya Puri
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Accused is stated to be in JC.

Supplementary charge sheet filed. Let the copy of the same
be supplied to the accused through Jail Dak.

Issue court notice to Ld. LAC concerned for NDOH.

Put up for further proceedings on 16.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 4323/17
E Cool Gaming Solutions Pvt. Ltd. Vs. F7 Broadcast Pvt Ltd.
PS: Maya Puri
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Process not received back.

Order dated 17.01.2020 be complied with afresh for
17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 5913/17
. Smt. Bhagwati Vs. Rakesh Kumar
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

File not received back from Ld. Sessions Court. Be awaited.

Put up for further proceedings on 26.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 6380/17
FIR No.862/14
State Vs. Kamal
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

Sh. Pushkar Aryan, Ld. Counsel for the accused. Suman.

Sh. Dinesh Prasad, Ld. Counsel for the accused Kamal.

Issue court notice to the IO concerned to furnish the explanation regarding medical record for NDOH.

Put up for further proceedings on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 7379/17
FIR No. 231/16
State Vs. Pardeep
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety
and Ld. Counsel for the accused for NDOH.

Put up for appearance of the accused and further
proceedings on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 3758/18
. Rajender Singh Vs. Satnam Kaur
PS: NihalVihar
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Sh. Gaurav Kajla, Ld. Counsel for the complainant.

Perusal of the record reveals that the present case is at the
stage of CE .

As per office order no. 26/DHC/2020 of the Hon'ble
High Court of Delhi, evidence cannot be recorded in the
present case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for CE on 21.12.2012.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 3394/19
.Gurpreet Singh Vs. Davinder Singh
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING


URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

. Order dated 26.10.2020 be complied with afresh for
22.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 6201/19
FIR No.416/19
State Vs.Ravi
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety
and Ld. Counsel for the accused for NDOH.

Put up for appearance of the accused and further
proceedings on 23.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 7079/19
Lakhan Singh Vs. Bank Managar
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 21.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 8/19
DD No. 51A
State Vs. Rohit @ Monut
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety through the IO concerned for NDOH. IO shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 21.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 7416/19
Anju Vs. Murti Devi Etc.
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Due to poor internet connectivity at the end of Ld. Counsel
for the complainant, arguments could not be heard.

Put up for arguments through physical mode on 23.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 9221/19
FIR No.230/19
State Vs. Barkha
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 26.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 264/20
Manitsh Tiwari Vs. Lokesh Sharma
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Issue court notice to the SHO concerned to file the ATR on
NDOH.

Put for further proceedings on 09.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 265/20
Manitsh Tiwari Vs. Lokesh Sharma
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Issue court notice to the SHO concerned to file the ATR on
NDOH.

Put for further proceedings on 09.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 1829/20
FIR No. 268/17
State Vs. Anita
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety
through the SHO concerned for NDOH.

Put up for appearance of the accused and further
proceedings on 26.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 1830/20
FIR No. 345/17
State Vs. Mukesh
PS: NihalVihar
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety
through the SHO concerned for NDOH.

Put up for appearance of the accused and further
proceedings on 26.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 4436/17
FIR No. 403/14
State Vs. Jagdish Kukreja
PS: NihalVihar
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Vipin Bhaskar, Ld. Counsel for the accused.

Due to poor internet connectivity at the end of Ld. Counsel
for the accused, arguments could not be heard.

At request, put up for arguments on the point of charge on
17.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 4510/18
FIR No. 19774/17
State Vs. Ajay
PS: NihalVihar
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety
through the SHO concerned for NDOH.

Put up for appearance of the accused and further
proceedings on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 5459/18
FIR No. 6/17
State Vs. Ashraf Khan
PS: Maya Puri
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused with Sh. Arvind, Ld. Counsel.

Order dated 20.01.2020 be complied with afresh for
25.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 69097/16
FIR No. 460/15
PS: Nihal Vihar
State Vs. Vishwanath
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 65139/16
FIR No. 445/15
PS: Maya Puri
State Vs. Kuldeep @ Sonu
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 68646/16
FIR No. 185/13
PS: Nihal Vihar
State Vs. Kamal Jain
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 73750/16
FIR No. 153/16
PS: Nihal Vihar
State Vs. Aneesh Bhardwaj
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 7644/14
FIR No. 246/17
PS: Maya Puri
State Vs. Pardeep Kumar @ Pushkar
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 1281/18
FIR No. 831/17
PS: Nihal Vihar
State Vs. Anil Kumar
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 4605/18
FIR No. 384/17
PS: Nihal Vihar
State Vs. Sangita
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 7366/18
FIR No. 725/15
PS: Nihal Vihar
State Vs. Raj Kumar @ Raju
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 4956/19
FIR No. 369/18
PS: Nihal Vihar
State Vs. Jagdish
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 6668/19
FIR No. 818/18
PS: Nihal Vihar
State Vs. Sanjeet Kaur
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 7044/19
FIR No. 294/18
PS: Nihal Vihar
State Vs. Lallu @ Vivek
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

ID No. 7959/19
FIR No. 516/18
PS: Nihal Vihar
State Vs. Om Prakash
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 6797/19
Man Mohan Dogra Vs. Tirath
PS: Maya Puri
21.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Naveen Kumar, Ld. Counsel for the complainant.

ATR filed. E-copy thereof be supplied to Ld. Counsel for the
complainant.

Put up for arguments on 02.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

CC No. 2299/17
Navneet Kumar s. Sanjay Gautam
PS: Maya Puri
21.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Process not received back.

Issue court notice to the SHO concerned to appear in
person physically and furnish the explanation in the regard
for NDOH.

Let the previous order be complied with afresh for
26.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.09.2020

This is an application for releasing vehicle bearing no. DL-1LU-0003 on Superdari.

Present:- Ld. APP for the State.

Sh. Awadesh Kumar Yadav, Ld. Counsel for the applicant

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1LU-0003** be released **to the registered owner after due identity verification, to be conducted by the IO**, on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO. Panchnama and valuation report shall be filed in the court within one month..

E-Copy of this order be given dasti to applicant.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.21
14:40:21 +05'30'

(Pankaj Arora)
MM-03/West/THC/Delhi
21.09.2020